

(b) whether these limits have been effective in curbing the misuse of antibiotics in poultry industry;

(c) whether the use of the antibiotic colistin, in the meat and poultry industry in India is linked to antibiotic resistance in humans, if so, the details thereof; and

(d) whether Government has considered banning the use of the antibiotic colistin, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) Yes. The permissible limits for antibiotics and veterinary drugs in chicken are specified in sub-regulation 2.3.2 of Food Safety and Standards (Contaminants, Toxins and Residues); Regulations, 2011 and amendments thereof. This sub-regulation also covers the list of antibiotics and veterinary drugs which are not permitted to be used at any stage of processing of meat and meat products, poultry and eggs and sea foods. These regulations are available at the link: <https://www.fssai.gov.in/home/fss-legislation/fss-regulations.html>.

(b) The permissible limits form the basis for undertaking effective enforcement action by the States/UTs against misuse of antibiotics in poultry industry.

(c) and (d) Food Safety and Standards Authority of India (FSSAI) has specified the Tolerance Limit of colistin on meat and poultry in the Food Safety and Standards (Contaminants, Toxins and Residues) Regulations and amendments thereof.

Transparency in admission to medical colleges

†226. SHRI SAMIR ORAON: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the efforts made by Government to bring more transparency in admission process in Joint Medical Entrance Examination and to ban the rule of charging capitation fee by the private universities in the country;

(b) whether Government is aware that illegal admissions have taken place ignoring National Eligibility and Entrance Examination; and

(c) if so, the number of such private and Government Medical colleges and the efforts made by Government to stop this?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) to (c) Through the Indian Medical Council (Amendment) Act, 2016, Section 10 D has been inserted in the Indian Medical Council Act, 1956 which prescribes a uniform entrance examination i.e. National Eligibility cum Entrance Test (NEET) for admission to all medical courses at the Under Graduate and Post Graduate level in the country. Any admission without qualifying NEET is illegal and any such candidate will be discharged by the Medical Council of India(MCI). Further, the Graduate Medical Education Regulations, 1997 and Postgraduate Medical Education Regulations, 2000 have been amended to provide for common counseling for admission to all Undergraduate and Postgraduate Courses (Diploma/MD/MS/DM/M.Ch.) in all Medical Educational Institutions on the basis of merit list of the National Eligibility-cum-Entrance.Test. Directorate General of Health Services, Ministry of Health and Family Welfare conducts counseling for the 15% All India Quota seats at UG level and 50% All India Quota seats at PG level and all UG & PG seats of Deemed/Central Universities. The respective State/UT Governments conduct counseling for State Quota seats at UG & PG level and all other rV Private Medical Education Institutions. Thus, all admissions are done in a transparent manner based on the NEET merit.

Criteria for availing entitlements under PMJAY

227. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government is applying two different criteria for urban and rural population in the country to be entitled under Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (PMJAY);
- (b) if so, details thereof;
- (c) whether Government has identified beneficiaries under two different criteria from the State of Andhra Pradesh;
- (d) if so, details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) The beneficiary families as per specified criteria based on SECC database are: entitled to avail benefits under PMJAY.